The Punjab Livestock Improvement Act, 1953

Act 47 of 1953

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THE PUNJAB LIVESTOCK IMPROVEMENT ACT, 1953.
PUNJAB ACT NO. 47 OF 1953.

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.Section 1.

[THE PUNJAB LIVESTOCK IMPROVEMENT ACT, 1953.

PUNJAB ACT No. 47 OF 1953.

[Received the assent of the Governor of Punjab on the 3rd November, 1953 and was first published in the Punjab Government Gazette (Extraordinary) of the 9th November, 1953.]

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<td>1953</td>
<td>47</td>
<td>The Punjab Livestock Improvement Act, 1953</td>
<td>Extended to Pepsu Territory by Punjab Act 5 of 1959.2</td>
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An Act to provide for the improvement of livestock in the State of Punjab.

It is hereby enacted as follows:-

1. (1) This Act may be called the Punjab Livestock Improvement Act, 1953.

(2) It shall extend to the whole of the State of Punjab.

(3) It shall come into force, in any specified area, on such date as the State Government may by notification appoint; and different dates may be appointed for different areas.

2. In this Act, unless the context otherwise requires,-

(a) ‘approved bull’ means a bull certified as such under section 6 of this Act as fit for breeding purposes in a local area;


2. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1958, Page 1487.
(b) 'bull' means an uncastrated male calf above such age as the State Government may prescribe for any local area;

(c) 'cow' includes a heifer;

(d) 'Director' means the Director of Veterinary Services, Punjab;

(e) 'Livestock Officer' means the Director and includes any other officer authorised by him to exercise all or any of the powers of a Livestock Officer under the Act;

(f) 'prescribed' means prescribed by rules made under this Act;

(g) a person is said to 'keep a bull' if he owns the bull or has the bull in his possession or custody, for the time being;

(h) a bull is said to be 'castrated' if it is rendered incapable of propagating its species; and

(i) 'local area' means the whole or a part of the area to which this Act applies, and in which an approved bull is, in the opinion of the Director, fit for breeding purposes.

3. In any area to which this Act applies, no person shall keep a bull except under and in accordance with the provisions of this Act.

4. Every person, who, in any local area, keeps any bull which is not branded with a distinguishing mark as provided under this Act, shall give intimation of such possession to the Livestock Officer within such period as may be prescribed.

5. On receipt of the intimation under section 4, or on his own motion, the Livestock Officer may, by order, require any person keeping a bull to present the bull for inspection at any reasonable time and at a place specified in the order and thereupon it shall be the duty of the person keeping the bull to produce it for inspection accordingly and render all reasonable assistance in connection with such inspection.
6. After such inspection of a bull, the Livestock Officer, if satisfied that the bull is suitable for being used for breeding purposes in the local area, shall certify the bull as “approved” and cause it to be branded with a mark prescribed for the purpose.

7. (1) If, after inspection, the Livestock Officer is satisfied that a bull is unsuitable for breeding purposes in a local area he shall cause it to be effectively castrated or specify by order a period during which such castration shall be effected.

(2) Such castration shall be performed or caused to be performed by the Livestock Officer unless the owner or the other person keeping the bull desired to make his own arrangements for complying with the order and if the bull is not castrated within the time allowed by the Livestock Officer, then without prejudice to any action that may be taken under section 14, the Livestock Officer shall get the bull castrated.

(3) The Livestock Officer shall cause every bull so castrated to be branded with the prescribed mark.

8. (1) If after such enquiry as the Livestock Officer may deem fit to make, he finds that any uncastrated bull is not owned or possessed by a known person, he shall cause the bull to be seized and inspected.

(2) If on such inspection, he finds the bull not fit for being certified as ‘approved’ he shall have it castrated and branded with the appropriate mark and if he finds such bull fit for breeding purposes, he shall mark it as an approved bull.

9. (1) For the purposes of this Act, a Livestock Officer or any other officer or person authorised by him in this behalf shall have power at all reasonable times:

(a) to inspect any bull;

(b) to brand any bull with a prescribed mark;

(c) subject to such conditions and restrictions, if any, as may be prescribed, to enter any premises or other place where he has reason to believe that a bull is kept.
(2) If the Livestock Officer, at any time on inspection of an approved bull, finds that the bull has become unfit as an approved bull he may take action as for an unapproved bull, in accordance with section 7.

10. Every castration or marking required to be done or made under this Act by a Livestock Officer shall be done or made free of charge.

11. Any notice or order which is to be given or served on any person under the provisions of this Act may be given or served on the owner or keeper of a bull primarily liable to comply with such notice or order and in case of doubt or when he is unknown, it may be given or served on the person last known as owner or keeper thereof, and any seizure or inspection under section 8, shall be deemed to have been done after compliance with the notice aforesaid.

12. The Livestock Officer shall maintain in the prescribed form a register giving particulars of inspections, names of owners or keepers of bulls, castrations and markings made, and bulls approved under this Act, and such other particulars as may be prescribed.

13. If any person without lawful authority brands or causes to be branded any bull with any mark prescribed under this Act or with any mark resembling such prescribed mark, he shall on conviction be punishable with imprisonment which may extend to three months or with a fine which may extend to five hundred rupees or both.

14. Whoever—

(a) keeps a bull in contravention of this Act or of any rule or order made thereunder, or

(b) neglects or fails to produce a bull for inspection when required to do so under the provisions of this Act, or obstructs any officer or person in the discharge of his functions under this Act or rules made thereunder, or
(c) neglects or fails to comply with any order
under this Act or rules thereunder,
shall on conviction be punishable with fine which may
extend to fifty rupees, and in the case of a second or
any subsequent offence with fine which may extend to
one hundred rupees.

15. No Magistrate or Court shall take cognizance
of any offence under this Act except upon a complaint
made by a Livestock Officer or any person authorized
by him in this behalf.

16. (1) No suit, prosecution or other proceedings
shall lie against an officer or servant of the State Govern-
ment for anything which is in good faith done or intended
to be done under or in pursuance of this Act.

(2) No suit, or other legal proceedings shall lie
against the State Government or against any of its officers
for any damage caused or likely to be caused by anything
in good faith done or intended to be done under or in
pursuance of this Act.

17. (1) The State Government may make rules
to carry out the purposes of this Act.

(2) In particular and without prejudice to the
generality of the foregoing provision, such rules may
provide for —

(a) all matters required to be prescribed under
this Act;

(b) the powers and duties to be exercised and
performed by officers or persons acting
under this Act and the procedure to be
adopted by them in so acting; and

(c) the approved age of a bull for purposes of
breeding, in any local area.

(3) All rules shall be subject to the condition of
previous publication.